

HIGH COURT OF CHHATTISGARH

Civil Judge (Entry Level) Preliminary Examination 2011

Advertisement No. 01/S&A Cell/2011 Dated 7th March 2011

**Last date for receipt of application in the Registry 8th April 2011 till 5:00 P.M.
Date of Preliminary Examination 26th June 2011**

One- Applications are invited in prescribed format from the Indian citizens and the candidates of other categories recognized by Govt. of India for filling up of following 29 vacant posts (existing 5 and anticipated 24) of Civil Judges (Entry Level) under Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006.

		(a) Total No. of Vacant Posts	(b) Total no. of posts reserved for women out of total vacancies in (a)
(a)	No. of Unreserved posts	15	05
(b)	No. of posts reserved for Scheduled Caste	04	01
(c)	No. of posts reserved for Scheduled Tribe	05	02
(d)	No. of posts reserved for Other Backward Classes.	04	01
(e)	No. of posts reserved for physically handicapped persons having orthopaedic disability as per rule 6(3) of Chhattisgarh Lower Judicial Service (Recruitment & Conditions of Service) Rules, 2006	01	NIL
(f)	TOTAL	29	09

Note- No. of posts may vary.

- Two-**
- (a) The posts reserved for Scheduled Caste, Scheduled Tribe and Other Backward Classes are reserved only for Scheduled Caste, Scheduled Tribe and Other Backward Classes who are bonafide residents of Chhattisgarh State. The applicants, who are bonafide residents of other states and recognized as Scheduled Caste, Scheduled Tribe and Other Backward Classes in their own states will only be considered against unreserved posts.
- (b) The bonafide residents of Chhattisgarh belonging to Scheduled Caste, Scheduled Tribe or Other Backward Classes should specify their category in the application form.
- (c) The candidates of OBC should not come under creamy layer.
- Three-**
- (a) The period of probation shall be determined as per Rule 11 of Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006.
- (b) The services shall be terminated by giving one month notice by either side.

(c) The selected candidates shall have to produce the medical fitness certificate issued by authorized Medical Officer by paying the requisite fees.

Four- Details of Post.

(a) **Class**-Class II Gazetted

(b) **Pay Scale :**

27700-770-33090-920-44450-1080-44770.

In addition to this D.A. and other allowances shall be payable as per the rate admissible from time to time.

(c) **Essential Qualification-**

Bachelor degree of Law from a recognized University. Degree must be obtained till the last date of receipt of application in the Registry i.e. **8th April 2011.**

(d) **Age Limit-** The candidates must attain the age of 21 years but not the age of 35 years on the **1st day of January 2012.**

Five- Relaxation in upper age limit

(a) The upper age limit shall be relaxable upto a maximum limit of 5 years for candidates belonging to Scheduled Caste, Scheduled Tribe and Other Backward Classes as notified in relation to state of Chhattisgarh.

(b) The upper age limit shall be relaxable upto a maximum limit of 10 years in case of women candidates belonging to each category namely

Scheduled Caste, Scheduled Tribe, Other Backward Classes and Unreserved (General).

(c) The upper age limit for Government servant whether permanent or temporary, shall be relaxable upto further 3 years in addition to the relaxations available as above.

Note-

The relaxation in upper age limit as mentioned in above paragraph 5 shall only be given on production of the relevant certificate along with the application, issued by the competent authority.

Six-

The candidate alone shall be responsible to ascertain that he/she fulfills all the eligibility criteria and terms & conditions prescribed in the advertisement. Therefore, before submitting the application, the applicant shall ensure that he/she fulfills all the eligibility criteria to appear in the examination. Mere permission to appear in the preliminary / main examination or passing the examination and being called for viva-voce shall not entitle him/her to be an eligible candidate, if otherwise he/she does not fulfill the eligibility criteria. At any stage if the candidate is found disqualified, for selection,

his/her application shall be rejected and his/her candidature shall be cancelled.

Seven-

Instruction/ Information for filling the application form.

Application form for the Civil Judge (Entry Level) Preliminary Examination 2011 is available on our website i.e.

www.cghighcourt.nic.in.

(a) The applications duly filled and signed along with Identity-Sheet & four identical and recent passport size photographs with name and address of the applicant on the back of the photographs affixing one photograph on application form, one photograph on Identity-Sheet and two photographs to be attached with the application form and **two self addressed envelopes** (11 x 5 cm) stamped with postal stamps of Rs. 5/- addressed to the **Registrar General, High Court of Chhattisgarh, at Bodri, Bilaspur (C.G.) Pin - 495220,** must reach the Registry of this Court on or before **8th April 2011 till 5:00 P.M.** The words **“APPLICATION FOR APPOINTMENT IN CHHATTISGARH LOWER JUDICIAL SERVICE”** should be super-scribed on the top of the envelope. The application

form must be submitted in the appended format and must be computer/type-written in A4 size paper.

- (b) Last date for submission of duly filled & signed application is **8th April 2011 till 5:00 P.M.** It is the responsibility of the applicant that his/her application must reach the Registry office by 5:00 p.m. on the last date. The applications can also be submitted by dropping it in the "**Box**" kept therefor in the Registry office during the office hours i.e. 10.00 a.m. to 5.00 p.m. on every working day till the last date. The applications received in the Registry office by post by 5:00 p.m. on the last date shall only be entertained. Registry will not be responsible for the postal delay.

Eight- Address for sending the application Registrar General High Court of Chhattisgarh at Bodri, BILASPUR (C.G.) Pin - 495220

Nine- Examination and Application Fee-

The examination shall be conducted by the Registry in three parts for the aforesaid post. In the first part Preliminary Examination shall be conducted to restrict the number of candidates to the reasonable limit for the main examination.

Examination and application fee for Preliminary Examination is fixed as under:-

- (a) Rs. 300/- for the candidates who are the bonafide residents of Chhattisgarh state belonging to Scheduled Caste, Scheduled Tribe or Other Backward Classes as notified for the State of Chhattisgarh.
- (b) Rs. 500/- for all the candidates belonging to General Category and for all the candidates who are not the residents of Chhattisgarh state irrespective of their categories.

The said fee shall be payable with each application. The candidates qualified for the Main Examination shall have to pay examination fee separately, as under:-

- (c) Rs. 300/- for the candidates who are the bonafide residents of Chhattisgarh state belonging to Scheduled Caste, Scheduled Tribe or Other Backward Classes as notified for the State of Chhattisgarh.
- (d) Rs. 500/- for General Category and for all the candidates belonging to other states irrespective of their categories.

Examination Fee is to be deposited only in the form of Challan with SBI branches through Core

Banking Network all over India. Therefore, original copy of Challan must be attached along with application form. Challan form is available along with application form on our website i.e. www.cghighcourt.nic.in.

Most important-

- (a) Fee in the form of Cash, Money Order, Bank Draft or Cheque shall not be accepted in any case and such applications shall be rejected for want of adequate fee.
- (b) Before sending the challan the candidates should ensure and be satisfied that there is no default. In case the challan is found defective or incomplete, the application shall be treated as rejected.

Note:-

- (1) The application fees received by the Registry shall be refunded to the applicant only on the following conditions:-
- (a) If the advertisement is cancelled by the Registry;
Or
- (b) If for any reason the examination or the selection procedure is cancelled.
- (2) **In case of receipt of application after the expiry of the last date or in case of cancellation of the application the fee shall not be refunded.** Therefore, the candidates are advised that instead of

waiting for the last date, it would be in their interest to send the application form much earlier.

Ten-

The Challan for the determined fees should necessarily be attached with the application form.

Eleven- No objection of Employer.

All the candidates who are already in Government Service or in any Government undertaking or in any type of other organization or appointed in Non-Government institution, should send their applications through proper channel to the Registry. If any candidate sends his application form through proper channel and it reaches the Registry with delay, such application shall be treated as time barred and shall not be considered, even though, it might have been presented before the Employer before the last date.

The person who is working on permanent or temporary basis in Government Service or employed elsewhere, are required to submit undertaking to the effect that they have informed in written to the Head of their office / department that they have applied for this examination. Candidate should keep in mind that if Registry receives any

letter from their employer regarding not permitting them to apply to appear for the said exam their application shall be rejected thereby cancelling their candidature.

Twelve-

Such candidates shall be held liable to be prosecuted who are found guilty by the Registry for the following :-

- (a) Who has obtained support in any way or made any attempt therefor in order to get candidature for the examination or the interview.
- (b) Guilty of Impersonating; or
- (c) Impersonation made by himself or by some one else; or
- (d) has submitted fabricated documents or has tampered with any documents; or
- (e) At any stage of selection, has supplied incorrect information, or has suppressed material information; or
- (f) Resorting to any other irregular or improper means for obtaining admission to the examination; or
- (g) Using or attempting to use unfair means in the examination hall; or
- (h) Harassing, threatening or inflicting injuries to the staff employed for conducting the examination; or

- (i) Violation of any directions or other instructions mentioned in their admit card (including the instructions relating to any identification mark) and the oral instruction issued by any staff or invigilator involved in conducting the examination; or
- (j) Misbehaviour in any manner in the examination hall or during the interview; or
- (k) The applicants found guilty for the above may be subjected to the following actions in addition to the criminal prosecution :-
 - (a) His / Her candidature can be cancelled by the Registry for the said selection and / or
 - (b) He / She shall be debarred either permanently or for a specific period :-
 - (i) From the examination or selection held by the Registry.
 - (ii) From the employment of the state Government or / and under it.
- (c) if he / she is already employed under the state Government, he / she shall be subjected to disciplinary action as per the said rules, provided that no penalty shall be imposed in consequence of the above mentioned proceeding under :-
 - Unless he / she is given opportunity to submit written representation in that

regard, and the same has been decided against him / her.

(d) Identification Mark:- Candidates should write their Roll No. in the prescribed space only in the answersheet. If a candidate writes his Roll No./ his name in any other place, that will be treated as making identification mark. In the matter of such identification marks it will not be necessary to give notice to the applicant and without any information his candidature and examination shall be cancelled.

Thirteen- Admit-card –

The Registry will send through Under Certificate of Posting the admit-cards to all the applicants whose duly filled in application forms reach the Registry Office by the last date within time. Duplicate admit card will not be issued by the Registry. If a candidate does not receive admit card issued by the Registry 7 days prior to the date of the examination, he/she can download the admit card from our website.

Fourteen-

Examination Centre-

For Preliminary Exam.-

- Ambikapur code No. (1)
- Bilaspur code No. (2)
- Durg code No. (3)
- Jagdalpur code No. (4)
- Raipur code No. (5)

For Main Exam-

Bilaspur

It is not necessary that the examination centre opted by the candidate will be allotted to him. Looking to the capacity and administrative convenience, the High Court will allot the examination centre. The candidate will have to appear in examination at the allotted centre.

Fifteen-

The final selection will be on merit on the basis of total marks obtained in the written (main) examination and interview. The decision of the High Court with regard to calling the candidates for interview will be final. Maximum 15 marks is fixed for interview.

For the aforesaid post the written examination will be conducted in 3 parts by the Registry. In the first part the Preliminary Examination shall be conducted to restrict the number of candidates for Main Examination.

The relatively more meritorious candidates from among those who appeared in the Preliminary Examination in the ratio of 1:10 having regard to the number of vacancies shall be declared qualified for appearing in the Main Examination. The candidates obtaining equal marks as obtained by the last qualified

candidate shall also be declared as qualified, though in consequence the number of candidates declared as qualified exceeds the parameter of 10 times. The same procedure will be adopted for interview in the Main Examination while declaring the candidates qualified on the basis of merit possibly three times against the number of vacancies.

There shall be a screening test in the Preliminary Examination to shortlist candidates for the Main Examination. The mark sheet for Preliminary Examination will not be issued, nor the marks obtained in that examination will be added while preparing merit list of the main examination.

Sixteen-

Scheme and syllabus for the Preliminary Examination & Main Examination has been published in the advertisement under appendix 'A' and appendix 'B'. Information regarding Date & Time of Main Examination will be published later on.

Note-

The candidates remaining absent in the interview shall be disqualified for the selection.

Seventeen-

Payment of travelling expenses-

(a) For examination- The bonafide residents of Chhattisgarh state belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes notified as such in relation to Chhattisgarh state who are unemployed, shall only be paid the travelling expenses in cash, as per the prevailing rules of Chhattisgarh State Government before the return journey at the examination centre by the Head of the centre. For this, candidates will have to submit the desired declaration form before the Head of the centre along with all necessary certificates and documents as proof in support of his / her claim.

(b) For interview- The travelling expenses to the candidates of aforesaid

categories appearing for the interview, will be paid by the Registry Office under the condition mentioned in para 'a'.

Eighteen- Incomplete or false information:-

The candidates are required to fill in the application form with correct and complete information carefully as per the directions given in the advertisement. The application form for the Preliminary Examination shall be treated as the base for the Main Exam. If any incomplete or false information is given, then the candidate will be responsible for the same and on the basis of false and incomplete information, the application form shall be rejected at any stage of the selection without giving any prior notice. On giving false caste certificate or Indicating wrong category regarding

caste in the application form or in case of any other default the Registry shall reject the candidature at any stage of the selection and shall take all necessary action.

Nineteen-

A certificate valid in all respect regarding relaxation in age for Preliminary Examination is required to be submitted before the Registry along with the application. All the certificates are required to be attached with the application form for the Main Examination. The format of application form for Main Exam or information regarding it will be given after the declaration of result of the Preliminary Examination.

Twenty-

No correspondence with regard to the examination will be entertained.

Registrar General

Civil Judge (Entry Level) Preliminary Examination 2011

JUDICIAL SERVICE EXAMINATION SCHEME - 2011

Judicial Service Examination Shall Be Conducted In Three Parts.

Appendix - 'A'

(a) **Preliminary Examination**

(Max. Marks 100)

The preliminary examination shall be of the duration of two hours consisting of objective type question from the following:-

1. Indian Penal Code
2. Code of Civil Procedure
3. Code of Criminal Procedure
4. Indian Evidence Act
5. Constitution of India
6. Transfer of Property Act
7. Contract Act
8. Limitation Act
9. Accommodation Control Act
10. Court Fees Act
11. Specific Reliefs Act
12. Registration Act
13. Chhattisgarh Land Revenue Code.

Appendix - 'B'

(b) **Main Examination (Written)**

(Max. Marks 100)

For main examination, the relatively more meritorious candidates from among those who appeared in the preliminary examination in the ratio of 1:10 having regard to the number of vacancies, shall be called for final examination to be conducted which shall consist of:

- (i) Framing of issues and writing of Judgement in Civil Cases (Maximum Marks-40)
- (ii) Framing of charges and writing of Judgement in Criminal Cases (Maximum Marks-40)
- (iii) Translation:-
 - (1) English to Hindi - Maximum 10 marks
 - (2) Hindi to English - Maximum 10 marks

(c) **Viva-Voce**

Relatively more meritorious candidates from among those who appeared in the Main Examination in the ratio 1:3 having regard to the number of vacancies, shall be called for the viva-voce. The maximum marks for viva-voce would be 15.

Application Form
(*Must be typewritten in A4 Size paper*)

HIGH COURT OF CHHATTISGARH

(Application form for Civil Judge (Entry Level) Preliminary Examination-2011)

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Advertisement No. and Date

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Roll No. (for office use only)

(Fill in the form using English BLOCK LETTERS only leaving one box empty between two parts)

1. Name of applicant

2.(a) Name of Mother

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(b) Name of Father

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3.(a) Name of Husband

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

(b) Name of Wife

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

4. Address of applicant

Name :.....
Correspondence Address.....
.....
.....
Village/City District
State PinCode
Contact No.....

Permanent Address
.....
Village/City District
State Pin Code.....

Affix latest photo of size 3.5 x 4.5 c.m. don't staple or pin
--

--

Put Signature in this box

5. Sex	
Male	<input type="checkbox"/>
Female	<input type="checkbox"/>

6. Domicile of Chhattisgarh	
Yes	<input type="checkbox"/>
No	<input type="checkbox"/>

(Only bonafied residents of Chhattisgarh state shall be eligible for getting relaxation under reserved category)

7. Category	
UR	<input type="checkbox"/>
SC	<input type="checkbox"/>
ST	<input type="checkbox"/>
OBC	<input type="checkbox"/>
OH	<input type="checkbox"/>

8. Date of Birth

Date		Month		Year	

11. Govt. Servant of C.G.Govt.

Yes

No

12. Occupation

Institution.....

.....

9. Age as on 01.01.2012

Year		Month		Day	

Looking advertisement, fill correct code

13. Preliminary Examination Centre Code

①

②

③

④

⑤

10. Date of Passing the Law Degree

Date		Month		Year	

14. Particulars of Examination fees

1- Amount of Challan :.....

2- Transaction ID & date of deposit :.....

3- Name & Address and code of Bank :.....

15. Declaration

1- I, hereby, declare that the entries made in the instant application are true, complete and correct as per my knowledge and belief. If any information is found false or incorrect or I am found ineligible after or before examination, then High Court can proceed against me under para 12 (twelve), mentioned in advertisement for Judicial Services Examination.

2- I have carefully read the instructions as well as the terms & conditions of Registry and conditions published in the advertisement and I, hereby, promise to abide by the same. I declare that I fulfill all the eligibility conditions for the said examination like prescribed age limit, educational qualification etc.

3- I am submitting only one application form for appearing in the examination.

Signature of Applicant

Place.....

Date.....

HIGH COURT OF CHHATTISGARH, BILASPUR

IDENTITY-SHEET

Civil Judge (Entry Level) Preliminary Examination 2011

Examination Centre:
(for office use only)

Roll No

(for office use only)

Date & Time of Examination 26th June 2011 Time 11:00 A.M. to 1:00 P.M.

(To be filled by candidate)

Candidate's Name :

Father's / Husband's Name :

Date of Birth : Sex :

Domicile of C.G. : Category :

Correspondence Address :

.....

.....

.....

Occupation & Institution :

Candidate's Signature

Affix latest photo of
size
3.5 x 4.5 c.m.

don't staple or pin
(Similar to that
affixed on
application form)

Candidate's Signature in Examination Hall

(Signature of the invigilator)

Signature of Centre Head / In-charge
(With Seal)

Note :- Before sending the application form along with Identity Sheet the candidate must ensure that the information filled in the Identity Sheet is correct. Also put his / her Signature in the appropriate space.

(To be accepted by all the Branches of State Bank of India through Core Banking Network)

CHALLAN FORM SHOULD BE FILLED BY THE CANDIDATE IN THEIR OWN HANDWRITING

First copy for Bank (This part to be retained by the Bank for its record)	Second copy for candidate (This part should be kept by candidate)	Third copy for High Court of Chhattisgarh (This part must be attached along with the application form)																		
STATE BANK OF INDIA Name of work : Challan for payment of Examination fee for Civil Judge (Entry Level) Exam 2011. Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS) Branch Name & Code : Transaction ID : Date of Deposit : Category :	STATE BANK OF INDIA Name of work : Challan for payment of Examination fee for Civil Judge (Entry Level) Exam 2011. Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS) Branch Name & Code : Transaction ID : Date of Deposit : Category :	STATE BANK OF INDIA Name of work : Challan for payment of Examination fee for Civil Judge (Entry Level) Exam 2011. Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS) Branch Name & Code : Transaction ID : Date of Deposit : Category :																		
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Amount paid Rs./- (Rupees) Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u>	Amount paid Rs./- (Rupees) Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u>	Amount paid Rs./- (Rupees) Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u>																		
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Civil Judge (Entry Level) Preliminary Examination 2011

INSTRUCTIONS FOR THE CANDIDATES

1. Please read all the instructions cautiously mentioned in the advertisement relating to this examination. Do not provide wrong or incomplete information.
2. The information provided in this form shall be taken as base for the main examination.
3. Application format must be computer type-written using English **BLOCK LETTERS** only leaving one box empty between two parts.
4. All the columns of the application must be filled by the applicant in his/her own hand writing.
5. Application form should be written in English **BLOCK LETTERS** only in Blue or Black ink.
6. Photograph should be affixed in appropriate place on the Application Form & Identity-Sheet. Name and address of the candidate must be written on the back of all the four photographs.
7. For relaxation in age & fees, caste certificate issued by competent authority must be attached.
8. Scheduled Caste, Scheduled Tribe and Other Backward Classes who are bonafide residents of Chhattisgarh state shall only be entitled for getting benefit of reservation. The candidates of other states shall be treated as unreserved candidate.
9. Two self addressed envelopes (11 x 5 cm) stamped with postal stamps of Rs. 5/- should be attached.
10. Use ✓ mark in the concerned column as per requirement.
11. Fee must be furnished in the form of Challan only with SBI branches through Core Banking Network all over India. Therefore, original copy of Challan must be attached along with application form. Challan form is available along with application form on our website i.e. www.cghighcourt.nic.in.
12. The particulars in Challan must be filled in very cautiously. On account of incomplete / wrongly filled Challan the application shall be rejected. Please note that Name & Address of the Candidate must be identical on the Application Form, Identity-Sheet & Challan as well.
13. In case of orthopaedically handicapped, Certificate regarding disability must be attached along with the application form.

-----X-----